

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.17
C.P. (IB) No.123/BB/2023

IN THE MATTER OF:

Krishnamurthy K.V.

... Petitioner

Order under Section 94 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Atul Madhavan
For Financial Creditor : Shri Hemanth Rao

ORDER

1. Heard the Ld. Counsels for the Petitioner and Financial Creditor.
2. The Ld. Counsel for the Petitioner submitted that the Petitioner wants to withdraw the Petition and since the Petitioner is out of station he sought time to file withdrawal memo. He is permitted to file the same, within a period of one week. Meanwhile, the Ld. Counsel for the Petitioner is also directed to comply with the order dated 02.04.2024 & 12.02.2024, within a period of one week.
3. List the case on **29.04.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)